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(2024) 12 SC CK 0056

Supreme Court Of India

Case No: Criminal Appeal No. 5438 Of 2024 (Arising Out Of Special Leave Petition (Criminal) No.12939 Of 2024)

Siddhant @ Sidharth Balu

APPELLANT

Taktode

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State Of Maharashtra And

RESPONDENT

Another

Date of Decision: Dec. 18, 2024

Acts Referred:

· Constitution of India, 1950 - Article 19, 21

Hon'ble Judges: B.R. Gavai, J; K.V. Viswanathan, J

Bench: Division Bench

Advocate: Anand Dilip Landge, Sandip Magar, Kalyan Landge, Sangeeta S Pahune Patil, Revati P. Kharde, Sumit Kumar, Varad Kilor, Aaditya Aniruddha Pande, Aaditya Aniruddha Pande, Siddharth Dharmadhikari, Sourav Singh, Anagha S. Desai, Satyajit A. Desai, Siddharth Gautam, Abhinav K. Mutyalwar, Sachin Singh, Preetraj R. Dhok, Ananya Thapliyal

Final Decision: Disposed Of

Judgement

B.R. Gavai, J

- 1. Leave granted.
- 2. The present appeal challenges the order passed by the learned Single Judge of the High Court of Judicature at Bombay in Criminal Appeal No.298

of 2024, vide which the appeal filed by the appellant herein challenging the order passed by the Additional Special Judge (M.C.O.C. Act), Pune

(hereinafter referred to as \hat{a} €~Special Judge \hat{a} €™), rejecting the application for bail filed by the appellant.

3. Shri Anand Dilip Landge, learned counsel appearing for the appellant submits that the learned Single Judge of the High Court as well as the learned

Special Judge have grossly erred in rejecting the application filed by the appellant. It is submitted that relying solely on one criminal antecedent, the

provisions of Maharashtra Control of Organised Crime Act, 1999 (for short, â€~the said Act') have been invoked against the appellant herein.

Relying on certain photographs, the learned counsel for the appellant submits that the appellant was not present at the place of the incident, inasmuch

as he was 26 kms., away from the place where the incident occurred. The learned counsel for the appellant further submits that when the appellant

was arrested, he was 21 years of age and after approximately five years of incarceration, he is now 26 years of age. He, therefore, submits that the

present appeal deserves to be allowed and the appellant deserves to be enlarged on bail.

- 4. The appeal is vehemently opposed by Mr. Varad Kilor, learned counsel appearing for the State and Smt. Anagha S. Desai, learned counsel
- appearing for the complainant.
- 5. It is submitted by the learned counsel appearing for the State as well as for the complainant that the learned Single Judge of the High Court, by an

elaborate order, rejected the appeal of the appellant herein. It is submitted that the appellant is a part of a gang which has caused terror in the area

and is indulging in criminal activities. Smt. Anagha S. Desai, learned counsel appearing for the complainant submits that the learned Single Judge has

rightly rejected the reliance sought to be placed by the appellant on the case of Javed Gulam Nabi Shaikh v. State of Maharashtra and Another

(2024) 9 SCC 813 : 2024 INSC 645. She therefore submits that no interference is warranted in the present appeal.

- 6. At the outset, we may state that the learned Single Judge by an elaborate and well reasoned order rejected the appeal of the appellant herein.
- 7. We, therefore, find no error in the reasoning adopted by the learned Single Judge, inasmuch as the learned Single Judge has relied on the judgment

of this Court in the case of State of Maharashtra v. Vishwnath Maranna Shetty (2012) 10 SCC 561 : 2012 INSC 494.

8. A perusal of the judgment of the learned Single Judge would reveal that the learned Judge has basically rejected the appeal on the ground that the

twin conditions as required under the provisions of the said Act i.e. (i) Satisfaction of the Court that there are reasonable grounds for believing that the

accused is not guilty of the alleged offence; and (ii) He/she is not likely to commit any offence while on bail. While doing so, the learned Judge has

given elaborate reasonings and has held that the appellant is not entitled to grant of bail.

9. However, it is to be noted that this Court in the case of Manish Sisodia v. Directorate of Enforcement 2024 SCC OnLine SC 1920 : 2024 INSC

595, while considering the twin conditions, as applicable under the provisions of Prevention of Money Laundering Act, 2002 has held that prolonged

incarceration without the accused being made to face the trial would result in forcing him to face the sentence without undergoing the trial. In the said

case of Manish Sisodia (supra), the Court has also held that the right to speedy trial is also one of the facets of the rights flowing from Articles 19 and

21 of the Constitution of India. The said judgment of this Court in the case of Manish Sisodia (supra), has been constantly followed in various other

judgments including the case of Kalvakuntla Kavitha v. Directorate of Enforcement 2024 SCC OnLine SC 2269: 2024 INSC 632.

10. The material placed on record would reveal that for a period of the last six years, out of 102 dates, the accused has not been produced before the

Court either physically or through virtual mode on most of the dates. On the last date, we had put a query to the learned counsel appearing for the

State as to why the charges were not framed as of date in this case. Shri Kilor fairly states that the charges have not been framed in the cases which

are registered prior to the registration of the present case. We may say with anguish that this is a very sorry state of affairs. If an accused is

incarcerated for a period of approximately five years without even framing of charges, leave aside the right of speedy trial being affected, it would

amount to imposing sentence without trial. In our view, such a prolonged delay is also not in the interest of the rights of the victim.

11. We are, therefore, inclined to allow the appeal. The order passed by the Special Court dated 02.02.2024 and the impugned order of the learned

Single Judge dated 29.07.2024 are quashed and set aside.

- 12. In order to protect the interest of the prosecution as well as the victim, we are inclined to impose certain stringent conditions on the appellant.
- 13. The appellant is directed to be released on bail on the following terms and conditions:-
- (i) The appellant shall execute a bonds in the sum of Rs.50,000/- with one or more sureties in the like amount.
- (ii) The appellant shall not enter the area of Akluj Tehsil during the trial.
- (iii) The appellant shall intimate his place of residence to the Trial Court as well as to the Police Station within whose jurisdiction he would reside.
- (iv) The appellant shall continue to appear before the learned Special Judge on every date regularly.

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- 14. The appeal is, accordingly, disposed of.
- 15. It is pertinent to mention that during the hearing of the present appeal, as already discussed above, a sorry state of affairs is being depicted. The

trial is being prolonged on the ground that the appellant is not produced before the Trial Judge either physically or virtually. We are informed that this is

not a solitary case but in many cases such a difficulty arises.

16. We, therefore, direct the Registrar General of the High Court of Judicature at Bombay, Secretary, Home, State of Maharashtra and Secretary,

Law and Justice, State of Maharashtra to sit together and evolve a mechanism to ensure that the accused are produced before the Trial Judge either

physically or virtually on every date and the trial is not permitted to be prolonged on the ground of non-production of the accused persons.

17. A copy of this order be forwarded to the Registrar General of the High Court of Judicature at Bombay, Secretary, Home, State of Maharashtra

and Secretary, Law and Justice, State of Maharashtra forthwith for necessary action.

18. Pending application(s), if any, shall stand disposed of.